

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/TT/2018

- Subject** : Determination of tariff from COD to 31.3.2019 for **Asset-I:** Replacement of 1X100 MVA, 220/132 kV ICT-II by 1X200 MVA, 220/132 kV ICT-II at Raebareli Sub-station, **Asset-II:** Replacement of 1X100 MVA, 220/132 kV ICT-III by 1X200 MVA, 220/132 kV ICT-III at Raebareli Sub-station under “Augmentation of Transformation Capacity at Raebareli and Sitarganj 220/132 kV Sub-stations”.
- Date of Hearing** : 23.10.2018
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) and 16 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri S. K. Niranjana, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition would replace the existing reactors at Raebareli and one of the replaced assets will be installed at Sitarganj and the other reactor will be used as a spare reactor. He submitted that UPPTCL had requested for augmentation of the existing reactors at Raebareli and requested to expedite the commissioning of the ICTs to meet the constraints during the summer season. Accordingly, the instant assets were executed.

2. The learned counsel for BRPL submitted that the replaced assets which are not going to be used should be decapitalised and they should be capitalised in the respective transmission systems when they are installed.



3. After hearing the petitioner and BRPL, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

